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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


Co. Appeal No. 44/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Om Access Reality Pvt. Ltd.  
(Pramod Kumar Singh)  
V/s.  
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA - PRADEEP MUTREJA	AR	Petitioner	
2.				

**ORDER**

Learned PCS Mr. Pradeep Mutreja present for Appellant. None present for ROC.

Affidavit by appellant filed along with IT return and certificate of chartered accountant regarding bank accounts of the company.

Appellant not filed proof of service of notice on ROC.

Appellant is directed to serve notice of date of hearing on ROC and shall file proof of service.

List the matter on 22.12.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.